

F.No. 01/94/180/ 395 /AM10/PC- 4/1148  
Government of India  
Ministry of Commerce & Industry  
Office of the Directorate General of Foreign Trade  
(EFGC/ PRC Div)

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Dated 23<sup>rd</sup> March , 2010

**CORRIGENDUM**

Subject:- Correction/amendment in PRC Meeting No. 05/10 held  
on 23.10.2009 under the Chairmanship of D.G.F.T.

- The undersigned is directed to refer to Minutes of the PRC Meeting No. 05/10 held on 23.10.2009, under the Chairmanship of Shri R.S. Gujral, Director General of Foreign Trade and to intimate that while recording the minutes for Case at S.No. 55 of M/s. M/s. Kancor Ingredients Ltd., Ernakulam., an error was erupted inadvertently and the same may be read as under:-

| From                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | To                                                                                                                                                           |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Committee noted that though export obligation quantity wise against the two advance authorization Nos. 1010026663 dt.6.6.07 and 1010026702 dt.11.6.07 had been fulfilled, but there was shortfall value wise. Committee accordingly allowed EOP extension against these two authorizations till 29.10.2006 for the purpose of clubbing with the other two advance authorization Nos. 1010025649 dt.14.2.07 and 1010022430 dt.21.12.05 subject to payment applicable composition fee, if any as per policy @ of 6% of the duty saved amount in proportion to balance export obligation and subject to verification by RA of EO fulfillment status, within the export obligation period as claimed by the firm. | EOP extension allowed against the two advance authorization Nos. 1010026663 dt.6.6.07 and 1010026702 dt.11.6.07 be read as 29.10.2007 instead of 29.10.2006, |

This issues with the approval of D.G.

Sd/-  
(S.S. Sah)  
Dy. Director General of Foreign Trade  
For Director General of Foreign Trade

To  
All concerned.